

ITEM NO.44

REGISTRAR COURT. 1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6537/2022

SANDEEP KUMAR

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ANR.

Respondent(s)

Date : 05-01-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ram Naresh Yadav, AOR

For Respondent(s)

Mr. Vishal Mahajan, Dy.AG
Mr. Anil Kumar, Adv.
Mr. Suraj Kumar, Adv.
Dr. Monika Gusain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Respondent No.1 has failed to file counter affidavit, despite last opportunity having been granted, as such, further opportunity stands declined.

As per office report, service is not complete on respondent No.2. However, Ld. Advocate, Mr. Abhinav Aggarwal, appearing on behalf of Mr. Ishaan George, Advocate-on-record submits that they have filed vakalatnama on behalf of respondent No.2 today and prays for time to file counter

contd....

affidavit. Registry to verify such filing and update the records. Four weeks' time, as last opportunity, is granted to the said respondent for filing counter affidavit.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matter for listing before the Hon'ble Court, as per rules.

H. SHASHIDHARA SHETTY
Registrar